

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
Appeal No. 232/ND/252/2022

IN THE MATTER OF:

Income Tax Officer, Ward 22(1),	...	Appellant
Versus		
Registrar of Companies, Delhi & Ors. (M/S	...	Respondent
Safir International Tours & Travel Agency		
Private Limited)		

Under Section 252

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant is present through VC. Ld. Counsel for the ROC is present physically. Ld. Counsel for the Appellant seeks some time to file Assessment Order and Demand Notice. One week time is granted. List the matter on **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)